



2026:AHC:15918

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2027 of 2026

Pawan Chauhan

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jitendra Kumar Shukla
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The proceedings under Section 67 of U.P Land Revenue Code, 2006 was initiated against the respondent No.4/Virendra on the report submitted by the Lakhpal in the Court of Tehsildar, Tehsil Bansdih/respondent No.3 District Ballia which was registered as Case No.02837 of 2020 (Computerized Case No.T202015090602837) (Report Lekhpal Vs. Virendra). In the aforesaid case, an order of eviction has been passed by the respondent No.3 against respondent No.5 on 25.08.2025. Since the aforesaid order was not complied with, an application was submitted by the petitioner on Sampurn Samadhan Divas in which a report was submitted by the authorities on 17.08.2025, copy of appended at Page 39 of the writ petition.

2. It is argued by learned counsel for the petitioner that despite the same, the illegal constructions had not been removed by the respondent No.5, thereafter, the petitioner submitted a representation before the respondent No.2 on 03.11.2025, copy of which is appended at Page 42 of the writ petition.

3. In this view of the matter, learned counsel for the respondents will seek Instructions in the matter by 12.02.2026.

4. Put up as fresh on 12.02.2026.

(Prakash Padia,J.)

January 21, 2026
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